

**GOVERNMENT OF INDIA  
HUMAN RESOURCE DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:1406  
ANSWERED ON:06.03.2013  
OBC QUOTA IN MINORITY INSTITUTIONS  
Choudhry Smt. Shruti

**Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:**

- (a) whether the Government has given permission to claim exemption from OBC quota for some minority institutions to protect the interests of the students;
- (b) if so, the details thereof along with its present status; and
- (c) the views of each State in this regard?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. SHASHI THAROOR)

(a) to (b): As per the Central Educational Institutions (Reservation in Admission) Act, 2006, the reservation of seats in admission is not applicable to a Minority Educational Institution as defined in the Act.

The Minority Educational Institution, as defined in the Act, means an Institution established and administered by the minorities under clause (1) of Article 30 of the Constitution and so declared by an Act of Parliament or by the Central Government or declared as a Minority Educational Institution under the National Commission for Minority Educational Institutions Act, 2004.

(c) : In view of the above, does not arise.